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കേരള സർക്കാർ
GOVERNMENT OF KERALA

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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Part I

Labour and Skills Department

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GOVERNMENT OF KERALA
2021



Labour and Skills Department**Labour and Skills (A)**

ORDER

G.O. (Rt.) No. 1036/2021/LBR.

Thiruvananthapuram, 2nd September 2021.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Sathesh K. Menon, Owner, Lipi Printers (Lipi screens), Deep Plaza Building, Kokkalai, Thrissur-680 001 and the workman of the above referred establishment Sri Nitheesh, K. P., s/o Pushpakaran, Karipperiparambil Veedu, Palakkal, Palissery P. O., Thrissur-680 027 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Nitheesh, K. P., Graphic designer by the management of Lipi Printers (Lipi screens), Kokkalai, Thrissur-680 001 is justifiable ? If not what relief he is entitled to get ?”

By order of the Governor,

SHIBU, R.
Under Secretary.

